

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 18/(MAH)/2015
CA No.

CORAM:

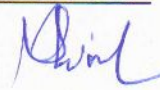
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.
V/s.
M/s. Ghanshyam Das Bhatia

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
18	Uthas Shinde	Adv for the Petitioner	

Order

CP. No. 18/58-59/CLB/MB/MAH/2015

The Respondent side, called absent. When the Petitioner is asked whether he has proof of service which has been effected against Respondent's, the Counsel appearing on behalf of the Petitioner has failed to place such proof of service, thereby this matter is posted on 03.10.2016, directing the Petitioner to show proof of service on next date of hearing.

List this matter for hearing on 03.10.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

M. K. SHRAWAT
Member (Judicial)